Declaration of Assets and Liabilities

D Yes	ır.	2020-21
I, Ramanui Ram , son/daughter/wife of Late N	14	shafir R
aged 45 years, belonging to Bihar Vidha	<u>۸</u>	Sabha
service and presently working as Office Attendant		
give herein below the details of the assets (immovable, movable, bank ba		
myself, my spouse and dependants*:		

Details of movable assets

	Α.	Details of mo	vable asset	<u>s</u>				
उन्गार्टिया) giv	(Assets in joint	name indic	ating the ext	ent of joint o	wnership will	also have to be	е
a	A 1			Meena	em Sutit	læ.		
Tal 7 cm	9 Sr. No		Self	Spouse Name(S)	Dependant- Name	Dependant Name	-2 Dependent Etc. Name	t-3 e
श्री शाजीव	_ (i)		500/2	1000	2000=	_		
2695	(31)	Deposits in Banks, Financial Institutions And Non-Banking Financial Companies	72/=	70000=	2000			
23/02/2	(iii)	Bonds, Debentures and Shares in companies	-	-	-	_		
	(iv)	Other financial institutions, LTC NSS, Postal Savings, LIC Policies, etc	1100/2mo	flatin	-		_	
	(v)	Motor Vehicles (details of make, etc.)	-	-			^	
	(vi)	Jewellery (give details of weight and value)	- si	old-50 gr 1 ver-250g	sur nr			
		Other assets, such as values of claims / interests	-	- 32	-	-	-	

Note: Value of Bonds / shares / Debentures as per the latest market value in Stock Exchange in respect of listed companies and as per books in the case of non listed companies should be given.

^{*} Dependant here means a person substantially dependent on the income of the employee.

B. <u>Details of Immovable assets</u>

[Note: Properties in joint ownership indicating the extent of joint ownership will

Sr.	- cociiption	Self	Spouse Name(S)	Dependant-1 Name	Dependant-2 Name	Dependant-3 Etc. Name
(i)	Agricultural Land - Location(s) - Survey number(s) - Extent (Total measurement) -Current market value	-	-	-	-	-
(ii)	Non-Agricultural Land - Location(s) - Survey number(s) - Extent (Total measurement) - Current market value	117-W	9 Feet mora unban Pajana epopala	-	_	
(iii)	and residential) Location(s) - Survey /door number(s) - Extent (Total measurement) - Current market value		-		-	
(iv)	Houses / Apartments, etc Location(s) - Survey /door number(s) - Extent (Total measurement) - Current market value	-				9
(v)	Others (such as interest in property)	1	-	-		Sept.

(2) I give herein below the details of my liabilities / overdues to public financial institutions and government dues:-

[Note: Please give separate details for each item)

⇒ Sr. ⇒ No.	Description	Name & address of Bank / Financial Institutions(s) / Department (s)	Amount outstanding as
(a)	(i) Loans from Banks		Personal Loan
	(ii) Loans from financial institutions	2131 13111 1 CAMEN	950,000 L
	(iii) Government Dues: (a) dues to departments dealing with government accommodation		7,50,000 =
	(b) dues to departments dealing with supply of water		
	(c) dues to departments dealing with supply of electricity		

	(d) dues to depa	rtments		
	dealing with tele (e) dues to depa	rtments	La constant de la con	
	dealing with gove	ernment		e in additionable to a
	transport (includi	ing		
	aircraft and helice	opters)		
	(f) Other dues, if	any	_	
(b)	(i) Income Tax in surcharge [Also in the assessment y which Income Tax filed. Give also Pe Account Number (ndicate ear upto Return rmanent [PAN]]	CAUDR 3200 F	
	(ii) Wealth Tax [Also indicate the assessment year upto which Wealth Tax return filed.] (iii) Sales Tax [Only in case of proprietary business]			-
			-	-
	(iv) Property Tax			
c.	<u>Personal Detail</u>			
GPF/CP	PF/PRAN No. :-	PT.	S BLA - 1365	
Gender	:		(M/F)	
Date of	Birth :-	01	01196	3 (DD/MM/YYYY)
Class/Gr	roup :-	C	(A/B/C)	
Cadre	:-	Priham		

Date of Birth	:- 01011968 (DD/MM/YYYY)
Class/Group Cadre	:- C (A/B/C) :- Priham Vidham Sabha (Full Name e.g. B.A.SBihar Administrative Service, B.S.S Bihar Secretariat Service etc.)
Home District I hereby knowledge and b	declare that the above details are true to the best of
Place: Pato 9.	Signature 217 217 Name of Employee: Ramanui Ram Designation: Office Affendant

Please sign each page of the declaration. Asset declaration form must be in A4 size white paper with computer typed (single side)

Note:

in prescribed format.

FORM NO. 10BA (See Rule 11 B)

DECLARATION TO BE FILED BY THE ASSESSEE CLAIMING DEDUCTION U/S 80GG

Δ Δ
I. Ramonui Ram PAN NO. CALLER 3200 F
hereby certify that during the Financial Year 2018-19. I had occupied the premise of
Sri Lalit Sharma Moh Matkham Dih, Sibara
Dist. Patna for the purpose of my own residence for
a period of March 2020 To Jeh. 2001
Rs. 60,000 Sixty Thousand only in cash towards payment of rent to Sri Lalit Shama.
payment of rent to Sri. Lalit Sharma.
It is further certified that no other residential accommodation is owned by
(1) Me/my spouse/my minor child/our family (in case the assesses is HUF) at Patna where I/We ordinarily reside/perform duties of officer or employment or carry on business or profession, or
(2) me/us at any other place, being accommodation in my occupation, the value of which is to be determined u/s 23(2)(a)(i) of 23(2)(b).

The S.S.EMP. (House Rent Allowance) Rules, 1980 ANNEXURE-II

(Reference Rule No.-9)

- (1) I certify that I* (have applied for the Government accommodation in accordance with the prescribed procedure but have not been provided with Government accommodation/(have refused the allotment of Government accommodation) during the period in respect of which the allowance is claimed.
- (2) I certify that I am residing in a house hired/owned by me/my wife/husband/son/daughter/father/mother/a Hindu Undivided Family in which I am a co-partner.
- (3) I certify that I am incurring some expenditure on rent contributing towards rent.

TC

- **I certify that the rental value of the house owned by me/owned by a Hindu Undivided Family in which I am a co-partner and in which I certify that I am paying/contributing towards house or property tax.
- (4) I certify that I am not sharing accommodation allotted to my parent (child) by the State/Central Government, an autonomous public undertaking or semi-Government organisation such as municipality, port trust, etc., allotted rent free to another Government Servant.
- (5) I certify that my husband/wife/children/parents who is/are haring accommodation with me/has not been allotted to another employee of the Central/State Government/artc..cmous public undertakings or semi-Government organisation like municipality, port trust, etc., is/are not in receipt of house rent allowance from the Central/State Government, autonomous public undertakings or semi-Government organisations like municipality, port trust, etc.
- (6) I also certify that my wife/husband has not been allotted accommodation at the same station by the Central/State Government, an autonomous public undertaking or semi-Government organisations such as municipality, port trust, etc.

Date- 1702.2021

Signature 2171757217 Designation Office Attendant

^{*}The words shown in brackets may be omitted if the Government servant is not eligible for Government accommodation or his case is covered by Notes under rule £(b) or where it is not obligatory for him to apply for Government accommodation for eligibility for House rent Allowance.

^{**}To be furnished by a Government Servant living in his own house or in a house owned by a Hindu Undivided Family in which he is a co-partner.

^{*}To be furnished by another Government Servant being the wife, husband, son, daughter, father or mother of the Government Servant owing the house who is sharing accommodation with the letter.